

Reports of the Comptroller and Auditor General (CAG) of India

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of Shri Pankaj Chaudhary, I lay on the Table:-

(1) A copy each (in English and Hindi) of the following Reports, under clause (1) of Article 151 of the Constitution:-

(a) Report of the Comptroller and Auditor General of India — on Compliance of the Fiscal Responsibility and Budget Management Act, 2003 for the year 2022-23 — Union Government — Department of Economic Affairs (Ministry of Finance) — Report No. 3 of 2025; and
[Placed in Library. See No. L.T. 2662A/18/25]

(b) Report of the Comptroller and Auditor General of India for the period ended March 2023 — Union Government — Ministry of Railways — Report No. 5 of 2025 (Compliance Audit — Railways)
[Placed in Library. See No. L.T. 2662B/18/25]

(2) A copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India — General Purpose Financial Reports of Central Public Sector Enterprises for the period ended March 2022 — Union Government (Commercial) — Report No. 6 of 2025 (Compliance Audit), under clause (2) of Section 19A of the Comptroller and Auditor General's (Duties, Powers and Conditions of Services) Act, 1971.

[Placed in Library. See No. L.T. 2662C/18/25]

MR. CHAIRMAN: Dr. L. Murugan, you also have to lay one Paper. It was listed at Item No. 4.

Notification of the Ministry of Information and Broadcasting

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): Sir, I lay on the Table, a copy (in English and Hindi) of the Ministry of Information and Broadcasting Notification No. G.S.R. 65(E)., dated the 17th January, 2025, publishing the Cable Television Networks

(Amendment) Rules, 2025, under sub-section (3) of Section 22 of the Cable Television Networks (Regulation) Act, 1995.

[Placed in Library. See No. L.T. 2521/18/25]

MR. CHAIRMAN: Now, Shri Murlidhar Mohol.

Report and Accounts (2022-23 and 2023-24) of RGNAU, Amethi, Uttar Pradesh and related papers

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL): Sir, I lay on the Table—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 and sub-section (4) of Section 31 of the Rajiv Gandhi National Aviation University Act, 2013:-

(i) (a) Annual Accounts of the Rajiv Gandhi National Aviation University (RGNAU), Amethi, Uttar Pradesh, for the year 2022-23, and the Audit Report thereon.

(b) Statement by Government accepting the Accounts.

[Placed in Library. See No. L.T. 2531/18/25]

(ii) (a) Annual Report and Accounts of the Rajiv Gandhi National Aviation University (RGNAU), Amethi, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2663/18/25]

**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON HOUSING AND URBAN AFFAIRS**

DR. MEDHA VISHRAM KULKARNI (Maharashtra): Sir, I lay on the Table, a copy (in English and Hindi) of the Fifth Report (Eighteenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs (2024-25) on 'Regional Rapid Transit System and Role of NCRTC'.
